

E.FIR no. 000373/2021
PS : Sarai Rohilla
U/s 380/411/34 IPC & 103 DP Act

08.06.2021

Through Video Conferencing

An application has been moved on behalf of applicant for release of mobile phone make Vivo Y20 on superdari.

Present: Ld. APP for the State.
Sh. Gaurav Meena, Ld. Counsel for accused.

Arguments heard.

It is submitted by Ld. Counsel for accused that applicant Manoj Kumar is the rightful owner of the mobile phone make Vivo Y20.

As per report of IO, he has no objection to release of the mobile phone to applicant/ rightful owner on superdari.

Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014 the mobile phone make Vivo Y20 be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photographs of mobile phone showing its IMEI number/serial number/make etc and get the said photographs signed by the applicant on their rear. The photographs along with CD shall be filed by IO alongwith final report. IO is further directed to take address proof of the applicant before releasing the mobile phone.

The application is disposed of accordingly. Copy of order be provided to the counsel for applicant on whatsapp/email.

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(Charu Asiwali)
MM-04 (Central)
Delhi/08.06.2021

E.FIR No. 003275/2020
PS : Sarai Rohilla
U/s 379/411/34 IPC
State Vs. Satish Kumar Pal

(Through Video Conferencing)

08.06.2021

Present: Ld. APP for the State
Counsel for accused.

As per the reply filed by the IO, no accused in the name of Satish Kumar Pal S/o Sh. Ram Naresh Pal has been arrested in case E.FIR no. 003275/2020. Copy of reply has been supplied to the counsel for the accused.

Reply perused.

Application is found to be infructuous, hence, same is dismissed.

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(Charu Asiwali)
MM-04/Central:
Delhi/08.06.2021

FIR No. 08/2021
PS : HNRS
U/s 25/54/59 Arms Act
State Vs. Lokesh Yadav

08.06.2021

(Through Video Conferencing)

Application seeking the permission to remove the condition of the local surety in the bail order dated 25.05.2021

Present: Ld. APP for State.
Ms. Neha Rishi, Ld. Counsel for accused.

Ld. Counsel has submitted that despite bail vide order dated 25.05.2021, accused could not be released due to non-availability of 'local' surety. She states that accused is a resident of Madhya Pradesh and will be able to arrange the surety from his home state. She prays that condition of 'local' surety may be removed.

Arguments Heard.

In terms of the above submission, application stands allowed.

Let this order be read along with the bail order dated 25.05.2021.

Copy of the order be sent to ld. Counsel for accused.

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MM-04/Central:
Delhi/08.06.2021

E.FIR No.012190/2021
PS : Sarai Rohilla
U/s 379 IPC

08.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SN-3732 on superdari.

Present: Ld. APP for the State.
Sh. Sahil Dhawan, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that Kamal Thareja is the registered owner of the above said vehicle. Scan copy of RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL6SN-3732 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to registered owner. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/registered owner. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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MM-04/Central/THC
08.06.2021

E.FIR No.12885/2021
PS : Sarai Rohilla
U/s 379 IPC

08.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. HR-11G-0800 on superdari.

Present: Ld. APP for the State.
Sh. Jitender Chaudhary, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that Dinesh Chauhan is the registered owner of the above said vehicle. Scan copy of RC and aadhaar card filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. HR-11G-0800 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to registered owner. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/registered owner. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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